

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

ORDER

No. 1282

Date: 29-12-2017

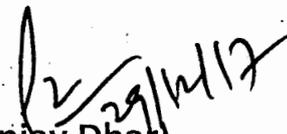
The allotment of new units of Maruti Swift Dzire VXi (white colour) purchased by the High Court of Jammu and Kashmir through the Director, State Motor Garages Department is hereby made in the following manner:

1. One vehicle each, out of the newly purchased Maruti Swift Dzire VXi vehicles, is allotted to the Principal District and Sessions Judges Kathua, Udhampur, Samba, Rajouri, Poonch, Reasi, Ramban, Kishtwar, Anantnag, Shopian, Kulgam, Bandipora, Budgam, Baramulla, Ganderbal, Kupwara and Kargil. The vehicles presently under the use of the above said Principal District and Sessions Judges are allotted in favour of the Chief Judicial Magistrates of the concerned Districts.
2. One vehicle each, out of the newly purchased Maruti Swift Dzire VXi vehicles, is allotted to the Addl. District and Sessions Judges Kathua, Udhampur, Rajouri, Doda, Pulwama, Anantnag, Baramulla, Soporè and Handwara.
3. Two vehicles each, out of the newly purchased Maruti Swift Dzire VXi vehicles are kept at the disposal of Principal District and Sessions Judges of Jammu and Srinagar for their use as pool vehicles at the respective headquarters.
4. The Registrar Judicial High Court Wing Srinagar shall place two Maruti Swift Dzire vehicles that are presently in use of Protocol Section, Srinagar at the disposal of Chief Judicial Magistrate Pulwama and Chief Judicial Magistrate Doda.

Similarly, the Registrar Judicial High Court Wing Jammu shall place two Maruti Swift Dzire vehicles presently in use of the Protocol Section Jammu at the disposal of Chief Judicial Magistrate Jammu and Sub Judge Katra.

5. Till such time the posts of drivers are created by the Government, the Presiding Officers of those courts, that are without the posts of drivers, may engage the services of skilled and licenced drivers on daily wage basis with prior intimation to the High Court.
6. Out of the other newly purchased vehicles of type(s) Innova, Mahindra Scorpio, Maruti Ciaz and Maruti Ecco Standard, one half of each segment is kept at the disposal Jammu Wing of the High Court and the other half is kept at the disposal of Srinagar Wing of the High Court.
7. All those existing vehicles that are lying with the Judicial Officers or with the Protocol Sections of the High Court in unserviceable or idle condition, shall be returned to the nearest office of the State Motor Garages for their condemnation in terms of Govt. Order No.. 9597-LD(Accts) of 2017 dated 22.09.2017.

By Order.


(Sanjay Dhar)

Registrar General

No: 54047-92-AC

Date 29.12.2017

Copy to:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Registrar Vigilance, High Court of J&K.
3. Registrar Judicial High Court of J&K Jammu.

...with the request to handover the newly purchased vehicles to the drivers of the allottee courts against proper receipt. Further he shall handover two Maruti Swift Dzire vehicles presently in use of the Protocol Section Jammu to the drivers of the CJM Court Jammu and Sub Judge Court Katra.

4. Registrar Judicial, High Court Wing Srinagar.

...with the request to handover two Maruti Swift Dzire vehicles presently in use of the Protocol Section Srinagar to the drivers of the CJM Court Pulwama and CJM Court Doda against proper receipt.

5. Pr. District and Sessions Judge Jammu/Srinagar, Kathua, Udhampur, Samba, Rajouri, Poonch, Reasi, Ramban, Kishtwar, Anantnag, Shopian, Kulgam, Bandipora, Budgam, Baramulla, Ganderbal, Kupwara and Kargil.

6. Addl. District and Sessions Judges Kathua, Udhampur, Rajouri, Doda, Pulwama, Anantnag, Baramulla, Sopore and Handwara.

7. Joint Registrar (Judicial/Incharge Protocol), High Court of J&K Jammu/Srinagar.

8. CJM Pulwama, Doda, Jammu.

9. Sub Judge Katra.

10. Chief Accounts Officer, High Court of J&K Main Wing Jammu.

.....for information and n/a.

11. Incharge NIC, High Court Wing Jammu for uploading the order on the official website of the High Court.

12. Order Book.


Dy. Registrar (Accts). 29/12

